

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 107

CP(CAA) No. 45/Chd/Chd/2023  
(2<sup>nd</sup> Motion)

**IN THE MATTER OF:**

Steadfast Healthcare Pvt. Ltd. and Ors. ...Transferor Companies

And

M/s Atulaya Healthcare Pvt. Ltd. ... Transferee Company

**Under Section:** 230-232, CA 2013

**Order delivered on 12.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Atul V. Sood, Advocate  
Mr. Aalok Gokhale, Advocate  
Ms. Saravama Vasamta, Advocate  
Mr. Shivam Singh, Advocate

For the OL : Mr. Edward Augustine George, Advocate

For the RD-ROC : Mr. Vineet Khatri, Company Prosecutor

For the Income Tax  
Department : Ms. Urvashi Dhugga, Senior Standing Counsel

**ORDER**

It is stated by Ms. Urvashi Dhugga, Senior Standing Counsel for the Income Tax Department that reports qua petitioner companies No.3, have been e-filed and a date is requested for filing the hard copy of the same. Let the physical copy of report with regard to petitioner-company Nos. 2 & 3 be filed within three days, failing which it

will be assumed that they have nothing to say in the matter. Let the matter be listed on 16.07.2024 in the supplementary list.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Pooja

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**